

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-260/ND/2017

IN THE MATTER OF:
Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 03.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Rahul Shukla,
Advocate**

For the Respondent/ Corporate-debtor :

For the Ex-Director

**:Mr. Arun Khatri and .
Kriti Krishana,
Advocates (For Ex-
Director Manesh
Kumar Panwar), Mr.
Arvind Kumar and Mr.
Israr Beg, Advocates
(For Ex-Director
Sushant Pawar)**

For the Highest Bidder

**:Ms. Trisha Nagpal,
Advocate**

For the Resolution Professional

**:Mr. Abhishek Anand,
RP (in person), Mr.
Sameep Vijaywagia
and Mr. Deva Vrat
Anand, Advocates**



ORDER

IA-102/C-VI/ND/2019

Application for allowing the sale of plot No. 2/2 Sector 154, Gautam Buddh Nagar Noida, Uttar Pradesh of Mega Soft Infrastructure Pvt. Ltd. Pursuant to order dated 17.07.2019 by the NCLT, Bench No. 2, for confirmation of sale of said property to the highest bidder is hereby confirmed and the liquidator is advised to take further steps as per law. The liquidator has also submitted to the court that he is aware of the fact that the corporate-debtor has to pay the annual lease rental for the last three years and liquidator has assured this Tribunal that he will take care of the said matter. Dast of this order is allowed. Post the matter to 25.02.2020.

- Sd-

(V.K. Subburaj)
Member (T)

- Sd-

(P.S.N. Prasad)
Member (J)